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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

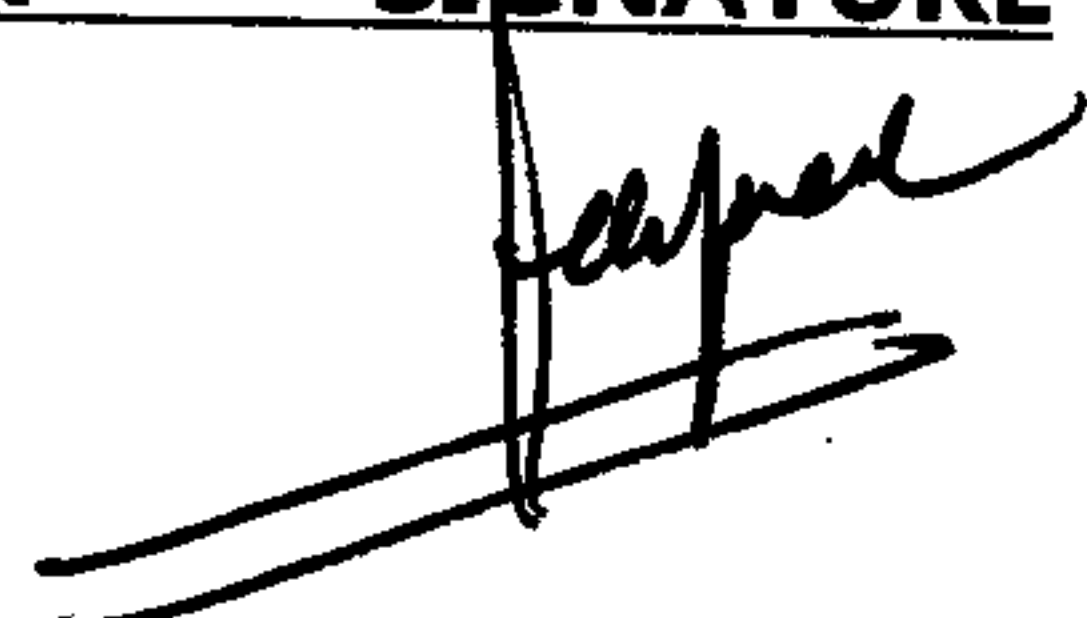

C.P. (I.B) No. 34/7/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.05.2018**

Name of the Company: ALPS Chemicals Pvt Ltd
V/s.
Ratnesh Metal Industries Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CA (CR.) HITEN PARIKH	PCA	Petitioner	
2.	SAURABH AMIN	ADV	RESP.	

ORDER

FCA Mr. Hiten Parikh i/b PCS Mr. Ashish Doshi is present for Financial Creditor/
Petitioner. Advocate Mr. Saurabh Amin is present for Respondent.

On the request of both sides the matter is adjourned on the ground that the
Respondent has proposed for settlement.

List the matter on 01.06.2018.


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 7th day of May, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL